

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
(IB)-984(ND)2019

New IA-2009/2024, New IA-2136/2024, New IA-2036/2024

IN THE MATTER OF:

M/s. A. C. Goel Paper Distributing Co. (P) Ltd. ... Applicant/Petitioner

Versus

M/s. Webtech Packaging (India) Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Ashu Gupta, Liquidator in IA-2036/2024.
Mr. Vinod Khanna adv. for liquidator

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2009/2024: The IA is preferred for taking Progress Report on record. For the reasons stated therein, **the IA stands allowed** and the Progress Report is taken on record, subject to just all exceptions.

IA-2136/2024: The IA is preferred for taking Supplementary Asset Memorandum report on record.

For the reasons stated therein, **the IA stands allowed** and the report is taken on record, subject to just all exceptions.

IA-2036/2024: Issue notice to the Respondent returnable on 20.05.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 04.09.2024.

List on 20.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)